

ITEM NO.6

Court 1 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.3837-3848/2021

(Arising out of impugned final judgment and order dated 18-02-2021 CRLA No. 894/2020, CRLA No. 901/2020, CRLA No. 903/2020, CRLA No. 904/2020, CRLA No. 905/2020, CRLA No. 906/2020, CRLA No. 907/2020, CRLA No. 908/2020, CRLA No. 909/2020, CRLA No. 910/2020, CRLA No. 915/2020 & CRLA No. 922/2020 passed by the High Court of Kerala at Ernakulam)

UNION OF INDIA

Petitioner(s)

VERSUS

SAID ALAVI E. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62983/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. K.M. Nataraj, ASG
Ms. Swati Ghildiyal, Adv.
Mr. Mohammed Akhil, Adv.
Mr. Divyanshu Rathi, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

Mr. Adolf Mathew, Adv.
Mr. Manu Tom, Adv.
Mr. Sanjay Jain, AOR

Mr. Anuj Kapoor, AOR
Ms. Lalit Mohini Bhat, Adv.
Mr. Rahul Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Application seeking exemption from filing certified copy of the impugned Judgment is allowed.

Heard Learned Additional Solicitor General appearing for the Union of India.

After carefully perusing the material available on record, we are not inclined to interfere with the impugned order passed by the High Court of Kerala at Ernakulam granting bail to the respondents herein.

However, taking into consideration the submissions made by the learned Additional Solicitor General, let limited notice be issued to examine the question of law involved in the matters.

Mr. Anuj Kapoor, learned Advocate-on-Record appearing for the respondent in Criminal Appeal Nos.903/2020, 915/2020, 922/2020 and Mr. Sanjay Jain, learned Advocate-on-Record appearing for the respondent in Criminal Appeal Nos.901/2020 and 910/2020, who are on caveat, accept and waive formal notice on behalf of the said respondents.

Let notices be issued to other respondents.

Tag with Special Leave Petition (Cr1.) No.2035/2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)